



The Indian Partnership (Tamil Nadu Amendments) Act, 2013

Act 17 of 2013

Keyword(s):

Partnership

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 31st August 2013 and is hereby published for general information:—

ACT No. 17 OF 2013.

An Act further to amend the Indian Partnership Act, 1932 in its application to the State of Tamil Nadu

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Indian Partnership (Tamil Nadu Amendment) Act, 2013.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force at once.

Substitution
of new
Schedule
for
Schedule I
to Central
Act IX of
1932.

2. For Schedule I to the Indian Partnership Act, 1932, the following Schedule shall be substituted, namely:—

Central Act IX
of 1932.

"SCHEDULE I

Maximum Fees.

(See sub-section (1) of section 71.)

<i>Document or act in respect of which the fee is payable.</i>	<i>Maximum fee.</i>
(1)	(2)
(1) Statement under section 58	- Two hundred rupees.
(2) Statement under section 60	- Fifty rupees.
(3) Intimation under section 61	- Fifty rupees.
(4) Intimation under section 62	- Fifty rupees.
(5) Notice under section 63	- Fifty rupees.
(6) Application under section 64	- Fifty rupees.
(7) Inspection of the Register of Firms under sub-section (1) of section 66	- Twenty five rupees for inspection of the entry of each firm in the Register.
(8) Inspection of documents relating to a firm under sub-section (2) of section 66	- Fifty rupees for each inspection of all documents relating to one firm.
(9) Copies from the Register of Firms	- Ten rupees for each hundred words or part thereof."

(By order of the Governor)

G. JAYACHANDRAN,
*Secretary to Government,
Law Department.*